

Postponed

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 343/91
Tax Nox

DATE OF DECISION 11.5.1992

Shri Suresh Uttamrao Thakur **Petitioner**

Mr. P.K. Handa **Advocate for the Petitioner(s)**

Versus

The Union of India & Ors. **Respondent**

Mr. R.M. Vin **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Suresh Uttamrao Thakur,

.... Applicant.

Vs.

1. Union of India,
Through:
Principal,
Railway Staff College,
Lalbaug,
Vadodara-4.
2. Assistant Professor (PM),
Railway Staff College,
Lalbaug,
Vadodara-4.
3. Anilkumar B. Dubey,
Khalashi,
C/o. Hostel Superintendent,
Railway Staff College,
Lalbaug,
Vadodara-4.

O R A L J U D G M E N T

O.A. No. 343 of 1991

Date: 11.5.1992.

Per: Hon'ble Mr. R.C. Bhatt : Member (J)

Mr. P.K. Handa learned advocate for the applicant
submits that he ~~has~~^{is} instructed by the applicant to withdraw
this application. Mr. R.M. Vin learned advocate for the
respondents has no objection. Hence the following order.

O R D E R

Application is disposed of as withdrawn. No
order as to costs.


(R.C. Bhatt)
Member (J)